

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL,
SOUTH ZONAL BENCH, CHENNAI
COURT HALL No.III**

CUSTOMS APPEAL No. 118 OF 2012

(Arising out of Order-in-Original No.18642/2012 dt. 31.03.2012 passed by Commissioner of Customs (Seaport-Export), Custom House, No.60, Rajaji Salai, Chennai 600 001)

M/s.Allcargo Global Logistics Ltd.

.... Appellant

No.913, Thiruvottiyur High Road,
Ernavur,
Chennai 600 057.

Versus

**The Commissioner of Customs
(Seaport-Export)**

...Respondent

Custom House,
No.60, Rajaji Salai,
Chennai 600 001.

APPEARANCE :

Mr. S. Sankaravadivelu, Advocate
For the Appellant

Mr. Harendra Singh Pal, Assistant Commissioner (A.R)
For the Respondent

CORAM :

**HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)
HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)**

DATE OF HEARING : 17.08.2023
DATE OF DECISION :17.08.2023

FINAL ORDER No.40690/2023

ORDER : Per Ms. SULEKHA BEEVI, C.S.

Learned counsel Sri S. Sankaravadivelu appeared for the appellant and submitted that the appellant intends to withdraw the appeal. An affidavit of the appellant to this effect is also submitted. The appeal is dismissed as withdrawn.

(dictated and pronounced in court)

sd/-

(VASA SESHAGIRI RAO)
Member (Technical)

sd/-

(SULEKHA BEEVI C.S.)
Member (Judicial)

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